

**ORDER DATED 12.2.2009**

Heard Shri R.C.Prahraj, learned counsel for the applicant and Shri A.Kanungo, learned counsel for the Respondents. The learned counsel for the applicant submitted that even if the applicant has joined duties on 17.7.2008, he has not been paid his salary till date. The counsel for the Respondents submitted that the applicant was out of service for almost 9 years and possibly that could be the reason for not paying salary to him. The counsel for the applicant has not made any representation to the higher authorities regarding non-payment of salaries after joining duties on 17.7.2008. Shri Prahraj for the applicant undertakes to file a representation to Respondent No.1 within the next two weeks. Accordingly, it is directed in the event any such representation is made by the applicant, the Respondent No.1 shall consider and dispose of the same with a reasoned order within a period of one month from the date of receipt of such representation.

With the above direction, the O.A. is disposed of at the admission stage. No costs.

  
(C.R.MOHAPATRA)  
ADMINISTRATIVE MEMBER